

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2016
CA No.

CORAM:

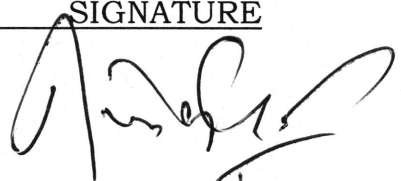
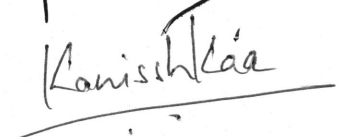
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Shri Nachiketa Rajpurohit

V/s.
M/s. Wifonic Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Nachiketa Rajpurohit	Petitioner	
	Kanishk Tyagi Adv	For Respondent	

ORDER

TCP No. 41/397-398/CLB/MB/MAH/2016

1. The Petitioner in person is present. The Learned Representative of the Respondent and the Respondent No. 2 in person are present.
2. Since the amicable settlement between the parties is on the final stage, therefore, to facilitate the proceedings of settlement, the Petitioner is hereby directed to be present in the Office of the Company on 09.02.2017 to complete the formality of informing the Passwords which can be verified by the Staff of the Company. If some AGM is required, the same also can be conducted on 09.02.2017.

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3. The documents and the proposed Settlement Agreement shall be prepared and to be communicated to the Petitioner and if found satisfactory, the Petitioner shall approve the same.
4. The Respondent No. 2 in person has agreed to make the payment of Rs. 30 Lakhs in lieu of exit from the Company and for transfer of 5000 shares in favour of the respondent or their representative by the Petitioner.
5. The post dated Cheque of Rs. 30 Lakhs dated 20.02.2017 to be handed over to the Petitioner on 09.02.2017, which shall also be referred in the Settlement Agreement. In case of any default of clearing of the cheque, the same shall be treated as Contempt of the Order of the Court.
6. Let this matter be now enlisted for hearing on **20.02.2017**. These directions are duly communicated to the respective parties.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

30th January, 2017.